

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

(2)

Original Application No: 1012/93

Transfer Application No:

DATE OF DECISION 7.1.94

Shri Chandrashekhar Pande Petitioner

Smt. N.V. Masurkar Advocate for the Petitioners

Versus

Union of India and others Respondent

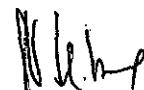
Shri A.I. Bhatkar. Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri N.K. Verma, Member (A)

The Hon'ble ~~Xxxi~~ Smt. Lakshmi Swaminathan, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

  
(N.K. Verma)  
Member (A)

NS/

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 1012/93

Shri Chandrashekhar Pande

... Applicant.

V/s.

Union of India  
through Secretary  
Ministry of Communication  
New Delhi

Chief General Manager  
Mahanagar Telephone Nigam Ltd.  
Telephone House  
Prabhadevi  
Bombay.

Assistant General Manager (E & A)  
M.T.N.L. through  
General Manager (Central)  
3rd floor, Advani chamber  
A.K. Marg. Bombay.

... Respondents.

CORAM: Hon'ble Shri N.K. Verma, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Appearance:

Smt. N.V. Masurkar, counsel  
for the applicant.

Shri A.I. Bhatkar, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 7.1.94

¶ Per Shri N.K. Verma, Member (A) ¶

It seems that the applicant has made a representation to the General Manager, Telephone on 13.12.92 for which no reply has been given by the General Manager. This application is disposed of with a direction that the General Manager, Telephones will dispose of the representation within four weeks from today.

DASTI.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)  
Member (J)

*N.K.Verma*  
(N.K.Verma)  
Member (A)

NS